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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 423/2023 and CM APPLs. 39271-72/2023**

COMMISSIONER OF INCOME TAX (INTERNATIONAL
TAXATION)-2

..... Appellant

Through: Mr Sanjay Kumar, Sr. Standing
Counsel.

versus

M/S L.G. ELECTRONICS INC. KOREA

..... Respondent

Through: Mr Deepak Chopra with Mr Ankul
Goyal and Mr Rohan Khare,
Advocates.

CORAM:

HON'BLE MR JUSTICE RAJIV SHAKDHER

HON'BLE MR JUSTICE ANISH DAYAL

ORDER

03.08.2023

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[Physical Hearing/Hybrid Hearing (as per request)]

1. Mr Sanjay Kumar, learned senior standing counsel, who appears on behalf of the appellant/revenue, says that the appeal has become infructuous as the interim order dated 25.11.2022 passed by the Income Tax Appellate Tribunal [in short, the "Tribunal"] extending the operation of the interim order, has already expired.
2. Mr Deepak Chopra, learned counsel, who appears on behalf of the respondent/assessee, informs us that a fresh order has been passed on 26.05.2023.
3. Given the aforesaid circumstances, the above-captioned appeal and pending applications are closed.

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4. Since we have not commented on the merits of the matter, that aspect shall remain open. Likewise, the defence(s) available to the respondent/assessee are also left open.

RAJIV SHAKDHER, J

ANISH DAYAL, J

AUGUST 3, 2023 / tr

Click here to check corrigendum, if any

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